

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**EXCISE MISCELLANEOUS APPLICATION NO.85214 OF 2024  
IN  
EXCISE APPEAL NO.89203 OF 2018**

[Arising out of order-in-appeal no.MKK/143RGD/APP/2018 dated 13<sup>th</sup> June 2018 passed by the Commissioner of Central Tax, Central Excise & Service Tax, Raigarh (Appeals), 5<sup>th</sup> Floor, CGO Complex, CBD Belapur, Navi Mumbai-400614)

**COMMISSIONER OF CGST AND CENTRAL  
EXCISE-BELAPUR**

**Appellant**

**Vs.**

**SIEMENS LIMITED**

**Respondent**

**Appearance:**

Present for the Appellant : Shri Ranjan Kumar(AR)

Present for the Respondent: None

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)  
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

**FINAL ORDER NO.85936 /2025**

DATE OF HEARING/DECISION: 18.06.2025

PER: CORAM

This application seeks withdrawal of appeal against order-in-appeal no.MKK/143/RGD/APP/2018 dated 13<sup>th</sup> June 2018 of Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigarh, Navi Mumbai as disputed amount is below the monetary limits specified in New Litigation Policy (NLP).<sup>1</sup> Accordingly, the application is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in court)

**(AJAY SHARMA)  
MEMBER (JUDICIAL)**

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**(C J MATHEW)  
MEMBER (TECHNICAL)**

<sup>1</sup> Instructions F.No.CBIC-160390/20/2024-JC-CBEC dated 6<sup>th</sup> August 2024.

